

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR



No. 01/P.L./2019

Date : 07.01.2019

The Government of Rajasthan vide its Notification No.F.1(6)FD/Rules/2011 dated 22.05.2018 has introduced Rule 103C under the Rajasthan Service Rules, 1951 regarding Child Care Leave of 730 days to a Female Government Servant during her entire service for taking care of her two eldest surviving children whether for rearing or for looking after any of their needs, such as examination, sickness etc. Further, the State Government has issued clarification on various issues in this regard vide Memorandum No.F.1(6)FD/Rules/2011 dated 10.09.2018.

In order to ensure proper and smooth functioning, following instructions are issued regarding sanction of Child Care Leave :-

1. Application for sanction of Child Care Leave shall be submitted by the Female Judicial Officer in prescribed form strictly as per above Notification dated 22.05.2018 and Memorandum dated 10.09.2018.
2. The District & Sessions Judge concerned shall forward the application of his subordinate Judicial Officer only after satisfying himself that the applicant Judicial Officer fulfills all conditions prescribed for Child Care Leave.
3. The Female Judicial Officer of District Judge Rank shall submit the application for Child Care Leave in prescribed form strictly as per above Notification dated 22.05.2018 and Memorandum dated 10.09.2018.
4. The District & Sessions Judge shall not forward the applications of more than 20% Female Judicial Officers of total working strength of his judgeship at a time.
5. While forwarding the application of Child Care Leave, the District & Sessions Judge shall propose suitable work arrangement for giving additional appointment of the Court concerned.

पुनः संशोधन के लिए
कोर्टों में प्रेषित करने के लिए
16/11/19

6. Application for Child Care Leave shall be submitted well before time so as to reach this office at least three weeks prior to its commencement.
7. LTC shall not be admissible during Child Care Leave.
8. There shall be minimum gap of three months between two spells of Child Care Leave during a calendar year except in exceptional circumstances.
9. Besides other conditions prescribed under above Notification dated 22.05.2018 and Memorandum dated 10.09.2018, it is specifically reiterated that Child Care Leave cannot be claimed as a matter of right. Under no circumstance can any Female Judicial Officer proceed on Child Care Leave without prior sanction of the same.

BY ORDER,


REGISTRAR GENERAL

No. Estt.B2(i)/01/225

Date : 07.01.2019

Copy forwarded to the following for information and necessary action:-

01. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
02. P.S. to All Hon'ble Judges at Jodhpur.
03. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
04. The Secretary to the Government of Rajasthan, Department of General Administration (Gr.2), Jaipur.
05. The Secretary, Lokayukta Sachivaya, Jaipur.
06. The Accountant General, Rajasthan, Jaipur.
07. The Registrar General-Registrar (Vig./ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD (F&T)-Rajasthan High Court, Jodhpur and Registrar h.q. at Delhi.
08. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur Bench, Jaipur.
09. The Registrar (Admn.) Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S. Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
10. All Deputy Registrars, Rajasthan High Court, Jodhpur Bench, Jaipur.
11. All District & Sessions Judges with the request to serve/circulate the copy of this Circular to the concerned Courts/Officers/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur Bench, Jaipur.

Personal File/
Conf./Accounts/General/
Sub.Cour./Statistics/Computer Cell
RJS Leave/Jr.Actt./Building


REGISTRAR GENERAL

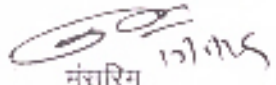
कायालय:- जिला एवं सेशन न्यायाधिश, धौलपुर (राज.)

क्रमांक:- रश./2019/423-443

दिनांक:-17.01.2019

प्रतिलिपि निर्देशानुसार निम्नलिखित को सूचनाधर सादर प्रेषित है:-

1. श्रीमान् न्यायाधीश पारिवारिक न्यायालय/नोटर दुर्गटना दादा अधिकरण, धौलपुर
2. श्रीमान् विशेष न्यायाधीश, पोल्सो केसेज, धौलपुर
3. श्रीमान् विशेष न्यायाधीश (इ.प्र.से.) अ.जा./अ.जा.अ. अ.नि. प्रकरण, धौलपुर
4. श्रीमान् अपर जिला एवं सेशन न्यायाधीश, धौलपुर/बाड़ी
5. श्रीमान् मुख्य न्यायिक मजिस्ट्रेट, धौलपुर
6. श्रीमान् अति. मुख्य न्यायिक मजिस्ट्रेट, धौलपुर
7. श्रीमान् अति. मुख्य न्यायिक मजिस्ट्रेट सं.-01/सं.-2/सं.-3, बाड़ी
8. श्रीमान् न्यायिक मजिस्ट्रेट, धौलपुर/बाड़ी/राजाखेडा
9. श्रीमान् न्यायिक मजिस्ट्रेट सं.-01/सं.-2/सं.-3 धौलपुर
10. श्रीमान् न्यायाधिकारी, राम न्यायालय बसेडी, धौलपुर
11. श्रीमान् जोजाधिकारी, जिला कोषालय, धौलपुर
12. कम्प्यूटर क्लर्क, जिला न्यायालय, धौलपुर को भेजकर लेख है कि पत्र जो न्यायक्षेत्र के सनस्त मीठसीन अधिकारीगण को ई-मेल आईडी व जिला न्यायालय की अवेकृत वेबसाईट पर अपलोड करे।


मुंसारिग,
जिला एवं सेशन न्यायालय,
धौलपुर